

**IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, BENGALURU**

(Through web-based video conferencing platform)

**ITEM No.08
C.P.(IB)No.121/BB/2024**

IN THE MATTER OF:

M/s. Vreon Tech India Pvt. Ltd. ... Petitioner
Vs.
M/s. Augver Digital Solutions Pvt. Ltd. ... Respondent

Order under Section 9 of Insolvency and Bankruptcy Code, 2016

Order delivered on: 22.07.2024

CORAM:

**JUSTICE (RETD.) T. KRISHNAVALLI
HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Petitioner : Shri Rohan Kothari

ORDER

1. Heard the Ld. Counsel appearing for the Petitioner.
2. In compliance to Order dated 14.06.2024, Ld. Counsel for the Petitioner has filed a Memo on limitation vide Diary No.4096 dated 12.07.2024. The same is taken on record.
3. Issue Notice to the Respondent. Registry is directed to prepare the notice and Counsel for the Petitioner is permitted to collect the notice and serve it on the Respondent along with a copy of the Petition and other material documents through e-mail as well as by Speed Post and to file an Affidavit of Service along with tracking reports in the Registry within one week.
4. Upon receipt of notice, Respondent is directed to file its reply within two weeks', and one week thereafter is granted to the Petitioner to file rejoinder, if any, after duly serving the copy on the other side.
5. List the case on **30.08.2024**.

**-Sd-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)**

**-Sd-
T.KRISHNAVALLI
MEMBER (JUDICIAL)**